Circular No. 951/12/2011 -CX

F. No. 390/Misc./80/2011-JC

Government of India

Ministry of Finance

Department of Revenue

(Central Board of Excise & Customs)

.....

New Delhi, dated the 26th August, 2011

To,

- 1. All Chief Commissioners and Director Generals under the Central Board of Excise and Customs.
- 2. CDR, Customs, Excise & Service Tax Appellate Tribunal.
- 3. All Commissioners of Customs / Central Excise/ Service Tax / All Joint Chief Departmental Representatives
- 4. Joint Secretary (Admn), CBEC, Joint Secretary (Revenue-HQ), D/Revenue.
- 5. Registrar, CESTAT, New Delhi, Deputy/Assistant Registrar, CESTAT, Mumbai, Ahmedabad, Chennai, Bangalore & Kolkata.
- 6. <webmaster.cbec@icegate.gov.in>

Sub:- Change of designation of officers representing CBEC in the CESTAT

Sir / Madam,

With the approval of the Competent Authority it has been decided to re-designate the officers representing the Department before the Customs, Excise and Service Tax Appellate Tribunal (CESTAT) with immediate effect. The new designations will be as follows:-

	Rank of the officer	Present Designation	New Designation
(i)	Chief Commissioner	CDR	Chief Commissioner (A.R.)
(ii)	Commissioner	Jt. CDR	Commissioner (A.R.)
(iii)a)	Addl. Commissioner	SDR	Addl. Commissioner (A.R.)
b)	Joint Commissioner	SDR	Joint Commissioner (A.R.)
(iv)a)	Deputy Commissioner	JDR	Deputy Commissioner (A.R.)
b)	Assistant Commissioner	JDR	Assistant Commissioner (A.R.)
c)	Superintendent	JDR	Superintendent (A.R.)
d)	Appraiser	JDR	Appraiser (A.R.)

- 2. The abbreviation (A.R.) stands for (Authorised Representative).
- 3. The change in designations may be brought to the notice of the officers working under your charge for use in future correspondence.
- 4. Hindi version follows.

(Sunil K Sinha)

Director (Judicial Cell)